

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 518/2016

This the 30th day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR.PRADEEP KUMAR, MEMBER (A)**

Shri Mukesh Bhardwaj, Telephone Operator
S/o Shri R.S. Bhardwaj,
r/o 72-Banu Enclave,
Pitam Pura, New Delhi-110034
TOA (P)-7471, E.No. DO301141
HRD No.D5026765
Age-55 Years. Applicant

(By Advocate: Shri Vimal Wadhawan)

Versus

1. Union of India,
through Secretary,
Ministry of Telecommunications,
Dept. of Communication,
Sanchar Bhawan,
Ashoka Road,
New Delhi-110001

2. Mahanagar Telephone Nigam Ltd.,
Through C.M.D.,
Door Sanchar Sadan,
C.G.O. Complex, Lodhi Road,
New Delhi.

3. General Manager (Vigilance),
MTNL,
G.M.T. Khursheed Lal Bhawan,
Janpath, New Delhi-110001. Respondents

(By Advocate: Shri Sumit Chander for R-2 and Ms.Shgufa Sahin for R-3)

ORDER (ORAL)**Hon'ble Mr. V.Ajay Kumar, Member (J):**

When the the matter was came up for hearing, learned counsel for the applicant seeks liberty to withdraw the OA. In the circumstances, the MA-3179/2018 is allowed accordingly. The OA is dismissed as withdrawn. No order as to costs.

(Pradeep Kumar)
Member (A)

(V. Ajay Kumar)
Member (J)

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